Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.14/AM-18 dated 12.10.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.11.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.13/AM-17 dated 28.09.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-18 dated 12.10.2017 held on 01.11.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 14/84-ALC3/2017 MEETING DATE : 12.10.2017

Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510390241	Defer Date: 09.11.2017
:01/84/050/00307/AM17/	:05/24/040/00208/AM15/	11.08.2014	

Decision : The above case was considered by the Committee as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 09.11.2017.

Case No.:7/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. However, Shri Rajeev Sood, Sr. Vice President (Technical) of the firm met Chairman, Norms Committee and made written submission for early finalization as the Custom Authorities are instructing their bank to enforce the Bank Gurantee. The Committee examined the application alongwith relevant documents and is of the view that the wastage of input in this case is very low i.e. 2% which is very reasonable. Accordingly, Committee decided to ratify the norms in this case as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:9/25/84-ALC3/2016	Party Name: NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File	RLA File	Lic.No/Date:0710108467	
:01/84/050/00477/AM17/	:07/24/040/00102/AM16/	03.07.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. However, Shri Rajeev Sood, Sr. Vice President (Technical) of the firm met Chairman, Norms Committee and made written submission for early finalization as the Custom Authorities are instructing their bank to enforce the Bank Gurantee. The Committee examined the application alongwith relevant documents and is of the view that the wastage of input in this case is very low i.e. 2% which is very reasonable. Accordingly, Committee decided to ratify the norms in this case as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
4	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case need further examination and accordingly decided to defer the case for re-enlisting on 09.11.2017

Case No.:10/25/84-ALC3/2016	Party Name: NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File:01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. However, Shri Rajeev Sood, Sr. Vice President (Technical) of the firm met Chairman, Norms Committee and made written submission for early finalization as the Custom Authorities are instructing their bank to enforce the Bank Gurantee. The Committee examined the application alongwith relevant documents and is of the view that the wastage of input in this case is very low i.e. 2% which is very reasonable. Accordingly, Committee decided to ratify the norms in this case as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
6	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 09.11.2017

Case No.:40/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017	Status: Deferred
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	12.10.2017	
RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 09.11.2017
	TCD: TT III	RLA File Lic.No/Date:0710108810

	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
3	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 09.11.2017

	Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
)	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 09.11.2017

Case No.:34/8/84-ALC3/2017	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109035	Defer Date 09.11.2017
0 :01/84/050/00101/AM18/	:07/24/040/00276/AM16/	12.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that Style No. of the Export Product not mentioned in the application or advance authorisation. NC decided ask the firm to furnish the Style No. of the export product and the case stands deferred for relisting on 09.11.2017.

Case No.:41/25/84-ALC3/201	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 09.11.2017

Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 09.11.2017
	PVT. LTD. RLA File	PVT. LTD. ALC3/2017 12.10.2017 RLA File Lic.No/Date:0710109087

13	Case No.:8/12/84-ALC3/2017	Party Name:BALIGA	Meet No/Date:14/84-	Status:

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	FISHNETS	ALC3/2017 12.10.2017	Deferred
HQ File	RLA File	Lic.No/Date:0710109222	Defer Date: 09.11.2017
:01/84/050/00147/AM18/	:07/24/040/00329/AM16/	05.01.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017

Case No	o.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/0	50/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	Defer Date: 09.11.2017

Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 09.11.2017

Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File:01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 09.11.2017

(Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 09.11.2017

Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 09.11.2017

19 Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84-	Status:







		ALC3/2017 12.10.2017	Deferred
HQ File	RLA File	Lic.No/Date:0710109881	Defer Date: 09.11.2017
:01/84/050/00473/AM17/	:07/24/040/00060/AM17/	27.05.2016	

The state of the s	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 09.11.2017

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310806649	Defer Date: 09.11.2017
:01/84/050/00337/AM17/	:03/95/040/00295/AM17/	27.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File:01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 09.11.2017

Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 09.11.2017

Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206960	Defer Date: 09.11.2017
:01/84/050/00336/AM17/	:02/24/040/00097/AM17/	05.09.2016	

25 Case No.:9/19/84-ALC3/2016	Party Name: FASHION	Meet No/Date:14/84-	Status:







	ACCESSORIES	ALC3/2017 12.10.2017	Deferred
HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 09.11.2017

Case No.:10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Withdrawn
HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	
	HQ File	LIMITED HQ File RLA File	LIMITED ALC3/2017 12.10.2017 HQ File RLA File Lic.No/Date:0610038450

Case No.:	10/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050	0/00149/AM18/	RLA File :07/24/040/00202/AM17/	Lic.No/Date:0710110430 16.09.2016	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 09.11.2017

Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310808933	Defer Date 09.11.2017
9 :01/84/050/00363/AM17/	:03/95/040/00455/AM17/	02.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter no. 7/46/17-TSW dated 05.07.2017 sent to firm seeking certain information. NC decided to await reply of the firm. The case stands deferred for re-listing on 09.11.2017.

30	Case No.:11/12/84-ALC3/2017	Party Name:ESSEL FABRICS,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
	HQ File :01/84/050/00150/AM18/	RLA File :07/24/040/00268/AM17/	Lic.No/Date:0710110725 01.12.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as per DIPP comments vide F.No.7/398/2017-TSW dated 01.11.2017 are as under:

Item of Export	Quantity	Item of Import	Quantity
Nylon Multifilament Filament Knotted Nets (Fishnets) 2600 Denier and below	Tons	1. Nylon Multifilament Yarn 6/66 2600 denier and below	192.00 Tons
and below		2. AM-50 P Resin Setting Agent for knots for Nylon Multifilament Nets (Final Fishing for Coloured Nets)	5.76 Tons

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/14/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310809555	Defer Date: 09.11.2017
1:01/84/050/00164/AM18/	:03/94/095/00001/AM17/	02.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from the RA, Mumbai. NC decided to request RA, Mumbai to forward three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-enlisting on 09.11.2017.

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
32	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 09.11.2017

	Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
33	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 09.11.2017

Case No.:21/23/84-ALC3/2016	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments.

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The case stands deferred for re-listing on 09.11.2017.

	Case No.:30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
35	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
36	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 09.11.2017

Case No.:32/25/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810139583	Defer Date: 09.11.2017
7 :01/84/050/00500/AM17/	:08/24/040/00416/AM17/	24.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-listing on 09.11.2017.

Case No.:15/25/84-ALC3/2016	Party Name: DHARMESH TEXTILES LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3310030367	Defer Date 09.11.2017
:01/84/050/00483/AM17/	:33/24/040/00008/AM17/	31.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 09.11.2017

40 Case No.:24/25/84-ALC3/2016 Party Name:LOYAL TEXTILE Meet No/Date:14/84- Status:

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	MILLS LTD	ALC3/2017 12.10.2017	Deferred
HQ File	RLA File	Lic.No/Date:3510045100	Defer Date: 09.11.2017
:01/84/050/00492/AM17/	:35/24/040/00038/AM17/	31.01.2017	

	Case No.:21/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
41	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 09.11.2017

Case No.:2/25/8	84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/0047	70/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 09.11.2017

Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 09.11.2017

Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 09.11.2017

Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3110066578	Defer Date: 09.11.2017
:01/84/050/00446/AM17/	:31/83/040/00138/AM17/	09.02.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 09.11.2017.

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	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 09.11.2017
		office of Textile Commission	ner Mumbai awaited.	

Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 09.11.2017

	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
48	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 09.11.2017

	Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
49	HQ File :01/84/050/00045/AM18/	RLA File :09/24/040/00624/AM17/	Lic.No/Date:0910064747 02.03.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
50	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

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	Case No.:6/6/84-ALC3/2017	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
52	HQ File :01/84/050/00054/AM18/	RLA File :03/94/040/01140/AM17/	Lic.No/Date:0310811952 20.03.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC, MSME and TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:11/10/84-AL	rty Name:PINNACLE LOTHING CO.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00114/AM1	 A File 5/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 09.11.2017

	Case No.:1/4/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
54	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic.No/Date:0810140001 03.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:23/8/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
55	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic.No/Date:0510402194 10.04.2017	Defer Date: 09.11.2017

	Case No.:11/4/84-ALC3/2017	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
56	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

57	Case No.:10/4/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3510045157	Defer Date:
:01/84/050/00037/AM18/	:35/24/040/00001/AM18/	17.04.2017	09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:1/6/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207533	Defer Date 09.11.2017
:01/84/050/00049/AM18/	:02/24/040/00006/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product and lay marker for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:5/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
59	HQ File :01/84/050/00053/AM18/	RLA File :03/94/040/00001/AM18/	Lic.No/Date:0310812533 18.04.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage alongwith sample grey and finished for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:21/4/84-ALC3/2017	Party Name: NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Style No. for export product. The case stands deferred for relisting on 09.11.2017.

	Case No.:17/4/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
61	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic.No/Date:0510402319 24.04.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the lay marker with CAD for the export product for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:9/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0710111453	Defer Date:
:01/84/050/00148/AM18/	:07/24/040/00013/AM18/	24.04.2017	09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for comments. NC decided to await their comments. The case stands deferred for re-listing on 12.10.2017.

	Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date: 14/84- ALC3/2017 12.10.2017	Status: Deferred
63	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Style No. of the export product for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:4/6/84-ALC3/2017	Party Name:BHARAT SILKS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
64	HQ File :01/84/050/00052/AM18/	RLA File :07/24/040/00032/AM18/	Lic.No/Date:0710111498 28.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:12/	Case No.:12/4/84-ALC3/2017	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
65	HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
66	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:12/6/84-ALC3/2017	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3110066721	Defer Date:
:01/84/050/00060/AM18/	:31/83/040/00013/AM18/	03.05.2017	09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:2/8/84-ALC3/2017	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
68	HQ File :01/84/050/00069/AM18/	RLA File :56/24/040/00008/AM18/	Lic.No/Date:5610005134 05.05.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Ahmedabad. NC decided to request concerned RA to forward three set of relevant documents for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:29/8/84-ALC3/2017	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
70	HQ File :01/84/050/00096/AM18/	RLA File :03/95/040/00090/AM18/	Lic.No/Date:0310813184 11.05.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
71	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 09.11.2017.

72 Case No.:13/8/84-ALC3/2017	Party Name: PNR APPARELS	Meet No/Date:14/84-	Status:
72 Case 11015/6/64 112.65/2017	PVT. LTD.,	ALC3/2017	Deferred







		12.10.2017	
HQ File	RLA File	Lic.No/Date:0510402560	Defer Date: 09.11.2017
:01/84/050/00080/AM18/	:05/24/040/00064/AM18/	15.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038621	Defer Date: 09.11.2017
3 :01/84/050/00050/AM18/	:06/24/040/00007/AM18/	16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:1/8/84-ALC3/2017	Party Name:SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207601	Defer Date 09.11.2017
:01/84/050/00068/AM18/	:02/24/040/00004/AM18/	16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:12/8/84-ALC3/2017	Party Name: MODA COCKTAIL	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
75	HQ File :01/84/050/00079/AM18/	RLA File :05/24/040/00066/AM18/	Lic.No/Date:0510402571 16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/8/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402605	Defer Date: 09.11.2017
:01/84/050/00082/AM18/	:05/24/040/00071/AM18/	17.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 09.11.2017.

77 Case No.:35/8/84-ALC3/2017	Party Name:PACIFIC BULK	Meet No/Date:14/84-	Status:
	BAGS PRIVATE LIMITED	ALC3/2017	Deferred
7 7	BAGS PRIVATE LIMITED	ALC5/2017	2010110







		12.10.2017	
HQ File	RLA File	Lic.No/Date:1310048629	Defer Date: 09.11.2017
:01/84/050/00102/AM18/	:13/24/040/00011/AM18/	17.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

Case No.:16/8/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810140302	Defer Date: 09.11.2017
8:01/84/050/00083/AM18/	:08/24/040/00030/AM18/	18.05.2017	

Decision Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-listing on 09.11.2017.

Case No.:6/8/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:2210015713	Defer Date: 09.11.2017
:01/84/050/00073/AM18/	:22/24/040/00006/AM18/	23.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 09.11.2017.

	Case No.:20/8/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
80	HQ File :01/84/050/00087/AM18/	RLA File :05/23/040/00083/AM18/	Lic.No/Date:0510402674 23.05.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter dated 24.07.2017 sent to firm seeking certain information. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402740	Defer Date 09.11.2017
:01/84/050/00076/AM18/	:05/24/040/00100/AM18/	29.05.2017	

82	Case No.:8/8/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2017	Status: Deferred

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		12.10.2017	
HQ File	RLA File	Lic.No/Date:3510045179	Defer Date: 09.11.2017
:01/84/050/00075/AM18/	:35/24/040/00006/AM18/	31.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
83	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing with request to appear alongwith sample of the export product and relevant papers for taking decision in the instant case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:3/8/84-ALC3/2017	Party Name: MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
34	HQ File :01/84/050/00070/AM18/	RLA File :05/24/040/00113/AM18/	Lic.No/Date:0510403033 05.06.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing with request to appear alongwith sample and CAD of the export product. The case stands deferred for re-listing on 09.11.2017.

ase No.:26/8/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	ALC3/2017 12.10.2017	Deferred
Q File 1/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic.No/Date:0310813757 05.06.2017	Defer Date: 09.11.2017
•	Q File	LIMITED Q File RLA File	LIMITED ALC3/2017 12.10.2017 Q File RLA File Lic.No/Date:0310813757

Case No.:9/10/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File	RLA File	Lic.No/Date:0510403032	
6 :01/84/050/00112/AM18/	:05/23/040/00095/AM18/	05.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:21/8/84-ALC3/2017	Party Name:BLUE PROTECTIVE GEAR	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0810140434	Defer Date:
:01/84/050/00088/AM18/	:08/24/040/00055/AM18/	06.06.2017	09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:32/8/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
88	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export products. The case stands deferred for re-listing on 09.11.2017.

	Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
39	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product. The case stands deferred for re-listing on 09.11.2017.

Case No.:8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File	RLA File	Lic.No/Date:0510403071	
:01/84/050/00111/AM18/	:05/23/040/00098/AM18/	08.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to decided to ratify the norms for the above AA as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/10/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 14/84- ALC3/2017 12.10.2017	Approved
HQ File	RLA File	Lic.No/Date:0510403100	
:01/84/050/00104/AM18/	:05/24/040/00127/AM18/	13.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/10/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
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:01/84/050/00109/AM18/ :05/24/040/00128/AM18/ 13.06.2017	HQ File:01/84/050/00109/AM18/	RLA File :05/24/040/00128/AM18/	Lic.No/Date:0510403101 13.06.2017	de annual cum ann ann ann an ann ann ann ann
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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:15/10/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
93	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DC, MSME and TC, Noida for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:10/10/84-ALC3/2017	Party Name:KANISHK INTERTRADE	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00113/AM18/	RLA File :05/23/040/00071/AM18/	Lic.No/Date:0510403163 19.06.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm and ask the firm to furnish the sample of the export product with justification for wastage. The case stands deferred for re-listing on 09.11.2017.

	Case No.:1/12/84-ALC3/2017	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
95	HQ File :01/84/050/00140/AM18/	RLA File :34/24/040/00336/AM17/	Lic.No/Date:3410043290 19.06.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:2/10/84-ALC3/2017	Party Name: UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
96	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm and also to furnish the style no. for each fabric. The case stands deferred for re-listing on 09.11.2017..

Case No.:4/10/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510403229	Defer Date:
:01/84/050/00107/AM18/	:05/24/040/00147/AM18/	27.06.2017	09.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to furnish the sample of the export product for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:22	2/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/0	00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 09.11.2017

Decision : NC observed that hard copy of the application not received in the above case. NC decided to ask CLA, Delhi furnish three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:12/10/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
99	HQ File :01/84/050/00115/AM18/	RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	Defer Date: 09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of made up (export product). The case stands deferred for relisting on 09.11.2017

Case No.:2/12/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Approved
HQ File	RLA File	Lic.No/Date:0510403340	
:01/84/050/00141/AM18/	:05/24/040/00161/AM18/	05.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in this case as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
101	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 09.11.2017

Decision : NC observed that hard copy of the application not received in the above case. NC decided to ask CLA, Delhi furnish three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510403361	Defer Date:
:01/84/050/00144/AM18/	:05/23/040/00149/AM18/	07.07.2017	09.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. The case stands deferred for relisting on 09.11.2017.

Case No.:4/12/84-AL		Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:14/84- ALC3/2017 12.10.2017	Status: Deferred
HQ File :01/84/050/00143/AM	118/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	Defer Date: 09.11.2017

Decision :Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 09.11.2017.

Case Number : 19/11/84- ALC3/2017	Party Name : KABADI SHANKARSA & CO.,	Meet No/Date:14/84- ALC3/2017 12.10.2017	Withdrawn
104 HQ File No: 01/84/050/00138/AM18/ Date: 25.08.2017	RLA File No: 07/24/040/00127/AM18/ Date: 25.07.2017	Licence No.: 0710111944 Date: 28.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case was approved in its meeting no.13/84 dated 28.09.2017. Accordingly. NC decided to withdraw this case from the agenda.

Minutes of offline cases Meeting No. 14/AM18 dated 12.10.2017 actually held on 01.11.2017

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105.	
Case No. 267	M/s. Apparel Export Promotion Council
NC Meeting No.12/AM-18 Dated	File No. 01/84/171/186/AM-17/DES-V
14.09.2017	

Subject: Proposal for simplification of import and export procedure.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC discussed the case and decided to wait for their comments and defer the case for re-listing on 09.11.2017.

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106.

Case No. 268	M/s. Pret Interpret Clothing Pvt. Ltd.	
NC Meeting No.14/AM-18 Dated 12.10.2017 held on 01.11.2017	File No.01/84/050/042/AM-15/DES-V	
RA. F.No. 07/24/040/00481/AM14		

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014.

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

107.

Case No. 269	M/s. Udyogi Safety Appliances Pvt.Ltd.
NC Meeting No.14/AM-18 Dated	F.NO.01/84/050/00117/AM-18/DES-V
12.10.2017 held on 01.11.2017	

Fixation of adhoc Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.

Decision: Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 regarding ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015. The case was rejected in NC meeting No.26/84 dated 31.12.2015 due to non submission of reply to DIPP deficiency letter. The firm has requested for fixation of norms for Export Item: Industrial Safety Helmet (Ultra Plastic Suspension) whose net weight is 372.75 gms +/- 2.5% appx. And Industrial Safety Helmet (Ultra Textile Suspensin) whose Net weight is 372.15 gms +/- 2.5%. Firm has requested for repeat with AA No0210204999 dated 19.09.2014 approved in Meeting No.29/AM16 dated 11.02.2016. The case had been referred to DIPP for comments. NC decided to await comments of DIPP and deferred the case for re-listing on 09.11.2017.

108.

Case No. 270	M/s. Bombay Rayon Fashions Ltd.		
NC Meeting No.14/AM-18 Dated	F.NO.01/84/050/203AM-18/DES-V		
12.10.2017 held on 01.11.2017			
Modification of adhoc norms against Adv	ance Authorization No.0310551331 dated		
17.12.2009.			
Decision: Committee considered the case as per agenda along with other relevant papers and			
went through the details submitted in this case and observed that case needs further			
examination. Accordingly, Committee decided to defer the case for discussion and case is re-			
listed for 09.11.2017.			

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109.

Case No. 271	M/s. Loyal Textile Mills Ltd.
NC Meeting No.12/AM-18 dated 12.10.2017	F.No. 01/84/050/00097/AM11/DES-V
Actually held on 01.11.2017	
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated
	24.06.2010

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: M/s. Loyal Textile Mills Ltd. vide their representation dated 11.01.2017 has again requested for re-fix the norms as applied by them from RA, Madurai against the Advance Authorisation No. 3510030745 dated 24.06.2010. The firm has stated that they are still not satisfied decision of NC in its meeting No. 02/AM15 dated 14.04.2014. The textile Commissioner, Mumbai had recommended separate quantities of chemicals for different fabrics viz Fabric I, Fabric II & Fabric III and the said advance authorisation covered export of technical fabric II (100% cotton woven dyed fibrec) whereas NC allowed quantities of chemicals meant for Fabric I and requested re-fix the correct quantities as applied by them from RA, Madurai against the above said Adv. Authorisation. The firm has also requested for enhancement the ceiling from 14% to 26% for import of dyes and chemicals against the above said Adv. Authorisation. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

110.

Case No.244	M/s. Shivalik Exports.	
NC Meeting No.14/AM-18 Dated	HQ File :01/84/162/062/AM18/	
12.10.2017	RLA File :05/24/040/00079/AM06/	
Actually held on 01.11.2017		
Amendment in ratified norms against Advance Authorization No.0510158613 dated		
30.05.2015.		
Decision : M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for		
modification of input output norms for Advance Authorization No.0510158613 dated		
30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the		
Shipping Bill in support of the export made for examination of the case. The case stands		
deferred for re-enlisting on 09.11.2017.		

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111.			
Case No.	M/s. Loyal Textile Mills Ltd.		
NC Meeting No.14/AM-18 Dated 12.10.2017	F.No. 01/84/050/00360/AM15/DES-V		
Actually held on 01.11.2017			
RA F.No.35/24/040/00020/AM14	Adv. Authorisation No. 3510041913 dated		
	20.08.2013		
Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and			
Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.			
Decision : The Committee considered the case as per agenda alongwith other relevant papers			
and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have			

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requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

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M/s. Loyal Textile Mills Ltd.	
F.No. 01/84/162/137/AM14/DES-V	
Adv. Authorisation	No. 3510041910
dated 20.08.2013	
	F.No. 01/84/162/137/ Adv. Authorisation

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041910 dated 20.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

113.

Case No.	M/s. Loyal Textile Mills Ltd.	
NC Meeting No.14/AM-18 dated 12.10.2017	F.No. 01/84/050/00257/AM15/DES-V	
Actually held on 01.11.2017		
RA F.No.35/24/040/00019/AM15	Adv. Authorisation No. 3510044562 dated	
	20.10.2014	
Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and		

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510044562 dated 20.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

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114.	
	M/s. Loyal Textile Mills Ltd.
NC Meeting No.14/AM-18 dated 12.10.2017	F.No. 01/84/050/013/AM15/DES-V
Actually held on 01.11.2017	

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RA F.No.35/24/040/00048/AM15	Adv. Authorisation	No.	3510043766	dated
	13.03.2014			

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510043766 dated 13.03.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

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115.		
Case No.	M/s. Loyal Textile Mills Ltd.	
NC Meeting No.14/AM-18 dated 12.10.2017	F.No. 01/84/050/00360/AM15/DES-V	
Actually held on 01.11.2017		
RA F.No.35/24/040/00028/AM15	Adv. Authorisation No. 3510044614	
	dated 15.12.2014	

Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510044614 dated 15.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 09.11.2017.

116.

Case no. 278	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.12/AM-18 Dated 12.10.2017	F.No. 01/84/162/00082/AM18/DES.V
Actually held on 01.11.2017	RA F.No. 05/27/039/00012/AM11
Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption	
A./A No. No. 0510271112 dated 20.08.2010	

Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dt. 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dt. 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for re-enlisting on 09.11.2017.

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